that, it is said, the work will suffer; the Collector has got no time. Now, if hon. Members have read the outline, they will find that the work does not hang on him. There is the Development Commissioner—a whole-time person; there is the Project Officer—a whole-time person. And in between, for the purpose of co-ordination, for the purpose of getting more co-operation. facilities, etc., the Collector is brought into the picture. And one thing I would ask hon. Members to bear in mind: we must not think of the officials as a class apart. That has come down to us as a heritage of the past, and we have to get rid of it. We have to bridge the gulf between the officials must become more responsible, and the officials must become more responsive. That is what we are aiming at, and I hope the old attitude will not persist.

Regarding public co-operation, it has been stressed that this is an indispensable element in the success of any Plan; just as financial resources are, just as efficient administration is, so also public co-operation is indispensable. These are among the major prerequisites of successful implementation of a Plan. For the purpose of public co-operation, steps have been taken which Members of the House know. A suggestion was made to me that this organisation which is being formed should receive very careful attention and should be organised on sound lines. I thought of saying something about that but I do not want to overstep the limits.

I thank the Members of the House for the patient hearing which they have given me.

Mr. Deputy-Speaker: I am not placing the Demand for the vote of the House row. This Demand forms part of the Demand under the Ministry of Finance, though it refers to Planning. I shall dispose of the cut motions and reserve Demand No. 37 for voting by the House along with the other Demands relating to the Ministry of Finance. Now, I will out cut motion No. 1164 to the vote of the House. The question is:

"That the Demand under the head. Miscellaneous Denartments and Expenditure under the Ministry of Finance, be reduced by Rs. 100."

The motion was negatived.

PAPER LAID ON THE TABLE NOTIFICATION AMENDING INSURANCE RULES

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of certain further amendments to the Insurance Rules, 1939, published in Notification No. 102-I.F.(1)/51, dated the 26th September. 1951, under sub-section (3) of section 114 of the Insurance Act. 1938. [Placed in Library. See No. P-20/52.]

GENERAL BUDGET—DEMANDS FOR GRANTS

DEMAND No. 25-MINISTRY OF FINANCE

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 80,77,000 be granted to the President, out of the Consolidated Fund of India to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Ministry of Finance'."

DEMAND No. 26-Customs

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 1.74.11.000 be granted to the President, out of the Consolidated Fund of India to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Customs'."

DEMAND No. 27—Union Excise Duties

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 4.49.79.000 be granted to the President, out of the Consolidated Fund of India to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March 1953, in respect of 'Union Excise Duties'."

DEMAND No. 28—Taxes on Income including Corporation Tax

Mr. Deputy-Speaker: Motion is:

"That a sum not exceeding Rs. 2.85.36,000 be granted to the President, out of the Consolidated Fund of India to complete the arm necessary to defray the charges that will come in course of payment during the year ending the